

BY HAND

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER & FIRST  
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM  
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 5/JS&LA(GSY)/NC/2015

**IN THE MATTER OF:**

Shri Mahesh Chand  
S/o Shri Mahavir Singh  
H. No. A-2, 100 Ft. Road, North Chhajjupur  
Kabir Nagar,  
Delhi – 110 094

Appellant

Versus

Central Public Information Officer(N)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhavan  
New Delhi – 110001

Respondent

**ORDER**

**27.2.2015**

Feeling aggrieved with the inaction on the part of CPIO, the appellant has preferred this appeal under the provisions of Section 19 of the RTI Act as he has not received the information as was sought by him vide application dated 8.1.2015.

2. The appeal has been received in this office on 13.2.2015. The notices were served to the parties to the appeal and today, i.e. 27.2.2015, the date of hearing, both the parties are present in person.

3. Heard the parties.

4. It has been contended by the appellant that he has not received required information as sought by him vide his application dated 8.1.2015 within the stipulated period as mentioned under the provisions of RTI Act and the only prayer made in the appeal is only the request that required information as sought by him, may be provided to him at the earliest.

5. The CPIO has made the submission that the requisite information was sent to him by Registered Post and she has shown the undelivered envelope which is available on record wherein the postal department has made an endorsement that address not found.

6. From the above, it is clear there is no slackness or inaction on the part of CPIO as the required information was forwarded to the appellant but ill-luck would have it, same cannot be delivered to the appellant.

7. As the appellant has only prayed in the appeal for providing of the required information at the earliest which was already sent to him, as such, to make it sure that he has found the required information, it is essential that the required information may be given to the appellant Dasti under receipt.

8. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

*Received copy of Order as well as*

*required information which was written*  
*by postal department under cover.*

(G.S. Yadav)

Joint Secretary & Legal Adviser &

First Appellate Authority

Date: 27.02.2015

1. Shri Mahesh Chand, S/o Shri Mahavir Singh, H. No. A-2, 100 Ft. Road, North  
Chhajjupur, Kabir Nagar, Delhi - 110 094.

2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry  
of Law & Justice, Shastri Bhawan, New Delhi - 110001.

3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.

*Only*  
*27 Feb 2015*

*MAHESH CHAND*

*G.S. Yadav*  
*27/2/15*